(ग) क्या सरकार का विचार राज्यों को उनकी मांग के अनुरूप सीमेंट का कोटा आवंटित करने का है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) तथा (ख). वर्ष 1978 की चतुर्थ तिमाही (अक्तूबर–दिसम्बर) में जो राज्य बाढ़ग्रस्त नहीं थे, उनके आवंटन में 10 प्रतिशत की कमी की गई थी ताकि बाढ़-ग्रस्त राज्यों के लिए आवंटन की अतिरिक्त व्यवस्था की जा सके जो राज्य बाढ़ग्रस्त नहीं थे, उन्होंने इस कटौती को स्वेच्छा से स्वीकार कर लिया था ।

(ग) चूंकि सीमेंट की मांग सीमेंट की उपलब्धता से अधिक है, इसलिये फिलहाल सम्पूर्ण मांग को पूरा करना संभव नहीं है । किन्तु आगामी तिमाही (अप्रैल-जून 1979) में सीमेंट की संभावित अतिरिक्त उपलब्ध मात्रा को देखते हुए, सभी राज्यों के आवंटन में पिछली तिमाही की तुलना में 10 प्रतिशत की वृद्धि कर दी जाएगी ।

मध्य प्रदेश की स्थापना के लिए अनुदान

6130. **श्री सुभाष आहूजा** : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार आदिवासी जिलों के औद्योगिक रूप में पिछड़े हुये क्षेत्र घोषित किये हैं और इन जिलों में उद्योग स्थापित करने के लिए अनुदानों हेतु प्रस्ताव भेजा है ;

(ख) यदि हां, तो सरकार द्वारा उस पर क्या कार्यवाही की जा रही है ; और

(ग) उक्त प्रस्ताव में उल्लिखित जिलों की संख्या और नाम क्या है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) से (ग). राज्य के मुख्य-मंत्रियों की राष्ट्रीय विकास परिषद् के निर्णय के अनुसरण में योजना आयोग ने रियायती वित्त की सुविधाएं प्राप्त करने के लिए मध्य प्रदेश में 36 जिले औद्योगिक दृष्टि से पिछड़े घोषित किये गये हैं । इन जिलों में से निम्नलिखित 18 जिले/क्षेत्र राज्य सरकार की जनजातीय उप-योजना के अन्तर्गत आते हैं :–

क्रमांक	जिला	क्रमांक	जिला
(1)	बालाघाट	(6)	धार
(2)	बस्तर	(7)	होशंगाबाद
(3)	बेतूल	(8)	झाबुआ
(4)	बिलासपुर	(9)	खरगौन
(5)	छिंदवाड़ा	(10)	मंडला
(11)	मुरैना	(15)	रतलाम
(12)	रायगढ़	(16)	सिवोनी
(13)	रायपुर	(17)	सिद्धी
(14)	राजनंदगांव	(18)	सुरगुजा

राज्य सरकार की जनजातीय उप-योजना में शामिल किये गये जिलों में से निम्नलिखित जिले/क्षेत्र 15 प्रतिशत केन्द्रीय निवेश राजसहायता योजना पाने के भी हकदार हैं :–

क्रमांक	जिला	क्रमांक	जिला
(1)	बिलासपुर	(6)	रायगढ़
(2)	धार	(7)	रायपुर
(3)	झाबुआ	(8)	रतलाम
(4)	खरगौन	(9)	सिद्धी
(5)	मुरैना	(10)	सुरगुजा

अक्तूबर 1975 में मध्य प्रदेश सरकार ने केन्द्रीय निवेश राजसहायता योजना प्राप्त करने योग्य अतिरिक्त क्षेत्रों का चयन करने के लिये एक प्रस्ताव भेजा था । विचार करने के बाद योजना आयोग ने राज्य सरकार को सूचित किया कि राज्य में से औद्योगिक दृष्टि से पिछड़ा हुआ या अन्यथा घोषित किये गये जिलों में से चुने जाने वाले जिलों/क्षेत्रों की संख्या के बारे में स्वीकृत मानदंडों से अलग हटना संभव नहीं होगा । अगस्त/सितम्बर, 1978 में मध्य प्रदेश सरकार ने केन्द्रीय निवेश राजसहायता योजना के लिये बस्तर जिले तथा विदिशा जिले के बसोदा विकास खंड को शामिल करने के लिए प्रस्ताव भेजे थे किन्तु उन्हें स्वीकार नहीं किया जा सका क्योंकि उनमें स्वीकृत मानदंडों से अलग हटना पड़ता ।

Reservation in Promotion to Class I Posts

6131. SHRI SOMJIBHAI DAMOR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the rules regarding reservation in promotion are being followed in Class I posts up'to the grade of Rs. 2250/-; and

(b) the number of persons promoted as per reservation rules during the last one year in the categories of posts in the range referred to above?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a). In case of vacancies filled in promotion on the basis of seniority subject to fitness in all appointments to Group A, Group B, Group C and Group D (former Class I, Class II, Class III and Class IV) services, there is reservation of 15 per cent and 7½ per cent for Scheduled Castes and Scheduled Tribes respectively. But in case of those filled by selection, reservations at the above percentages extend only to the lowest rung of Group A (Class I) services/grades. In promotion by selection, to posts within Group A (Class I) which carry an ultimate salary of Rs. 2250/- per month or less (in the revised scale), there is no reservation but the Scheduled Caste/Scheduled Tribe officers who are senior enough in the zone of consideration for promotion so as to be within the number of vacancies for which the select list has to be drawn, would be included in that list provided they are not considered unfit for promotion.

(b) The information will be collected from the various Ministries/Departments and laid on the Table of the House.

Facilities to Arrested Satyagrahis in Andaman Islands

6132. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether 62 Satyagrahis including women were arrested at Rangat, Andaman Islands, 10.00 hrs. on 21st February, shifted for Mayabunder at 13.15 hrs. and reached at Mayabunder at 15.30 hrs. were not provided food either at Rangat or Mayabunder and all persons were asked to stay at open air space on muddy ground for 24 hrs. and detenus were compelled to make bed with jungle leaves and spent entire night in utter cold weather; and

(b) if so, what action Government contemplate to take against the responsible officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). The Andaman and Nicobar Administration arrested 62 persons on 21-2-1979 when they were picketting at the gates of the Tehsil and Block Development offices at Rangat and were not allowing the staff to attend to their official duties.

2. The arrested persons were provided food at about 12.00 hours by a local political party before they were sent at about 12.45 hours by a truck to Mayabunder which is about 75 Kms. from Rangat.

3. On arrival at Mayabunder at about 15.30 hours they were immediately produced before the Judicial Magistrate 1st Class. Since the arrested persons refused to go on bail or personal bonds, they were remanded to judicial custody till 7-3-1979. They were, however, released on 28-2-1979.

4. The undertrials were brought to the judicial lock-up at Mayabunder at about 17.30 hrs. Dinner was served to them immediately.

5. The undertrials were accommodated in the judicial lock-up building at Mayabunder. It is not true that they were asked to make beds with jungle leaves. Since bed sheets were not available to be given to such a large number of undertrials, tarpaulines were arranged and supplied to them.

Proposal to build a Powerful Nuclear Accelerator

6133. SHRI S. R. DAMANI: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether Government are considering a proposal to build a powerful nuclear accelerator; and

(b) if so, the details in respect of the feasibility, location, cost and utility?